

ITEM NO.1501

COURT NO.9

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s).408/2014

BHASKARRAO & ORS.

Appellant(s)

VERSUS

THE STATE OF MAHARASHTRA

Respondent(s)

WITH

Cr1.A. No. 520/2014

Cr1.A. No. 1328/2014

Cr1.A. No. 1228/2014

Cr1.A. No. 1223/2014

Cr1.A. No. 1229/2014

Cr1.A. No. 1330/2014

Cr1.A. No. 1578/2014

Date : 26-04-2018 These appeals were called on for pronouncement of judgment today.

For Appellant(s) Ms. Anagha S. Desai, AOR

Mr. Dharmendra Kumar Sinha, AOR

For Respondent(s) Mr. Nishant Ramakantrao Katneshwarkar, AOR
Ms. Deepa M.Kulkarni, Adv.

Hon'ble Mr. Justice N.V.Ramana pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice S.Abdul Nazeer.

The appeals are allowed in terms of the signed reportable judgment. All pending applications, if any shall also stand disposed of.

(B.Parvathi)
Court Master

(Raj Rani Negi)
Asstt. Registrar

(Signed Reportable judgment is placed on the file)